

ITEM NO.41

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 67/2022

DURGA DUTT

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 29-11-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.
Mr. Karunakar Mahalik, AOR
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Mr. C. P. Singh, Adv.
Mr. Vaibhav Shukla, Adv.
Mr. Anjul Dwivedi, Adv.
Mr. Rohit Priya Darshi, Adv.

For Respondent(s) Mr. Siddhanth Kohli, Adv.
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Andhra Pradesh Mr. Mahfooz Ahsan Nazki, AOR
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Arunachal Pradesh Mr. Abhimanyu Tewari, AOR
Ms. Eliza Bar, Adv.

Assam Mr. Shuvodeep Roy, AOR
Mr. Kumar Arnav Singh Deo, Adv.
Mr Sai Shashank, Adv.
Mr. Deepayan Dutta, Adv.

Bihar Mr. Saket Singh, Adv.
Ms. Sarvshree, Adv.
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Chhattisgarh Mr. S. C. Verma, Sr. Adv./AG
Mr. Sumeer Sodhi, AOR

Mr. Chaitanya Sharma, Adv.

Goa Mr. Abhay Anil Anturkar, Adv.
Ms. Bhavya Pande, Adv.
Mr. Dhruv Tank, Adv.
M/S. Dr. R. R. Deshpande And Associates, AOR

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Mr. Varun Varma, Adv.

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Mr. Prang Newmai, Adv.

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Ms. Yeshi Rinchen, Adv.
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Ms. Vani Vandana Chhetri, Adv.

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Mr. Suraj Singh, Adv.
Mr. Bhuwann Chandra, Adv.

M/S. PLR Chambers And Co., AOR

Rajasthan Mr. Arpit Parkash, Adv.
Mr. Vikalp Sharma, Adv.
Mr. Sandeep Kumar Jha, AOR

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Ms. Astha Sharma, AOR

Meghalaya	Mr. T. K. Nayak, Adv.
Haryana	Dr. Monika Gusain, AOR Mr. Avi Dhankhar, Adv.
Maharashtra	Mr. Sachin Patil, AOR Mr. Rahul Chitnis, Adv.
Mizoram	Mr. Siddhesh Kotwal, Adv. Mr. Akash Singh, Adv. Mr. Nihar Dharmadhikari, Adv. Mr. Nirnimesh Dube, Adv.
Himachal Pradesh	Mr. Abhimanyu Jhamba, Adv. Ms. Thonpinao Thangal, Adv. Mr. Samir Ali Khan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

A request is made on behalf of the learned Solicitor General, while accepting that there has been delay, that one more opportunity after the last opportunity granted on the last date should be given. On the Court's query we are told that four weeks' time may be given to file a comprehensive counter affidavit. In order to ensure compliance, we make it clear that if it is not filed within four weeks then it will be taken on record after four weeks with a costs of Rs.25,000/-. The Attorney General is also granted four weeks' time to submit his note.

It appears that other than State of Uttar Pradesh and State of Karnataka the other states have also not filed affidavits.

On similar terms last opportunity is given to the States also to file their affidavits within four weeks. The failure to file an affidavit within the specified time (whether filed or not) will

result in costs of Rs.25,000/- each.

Learned senior counsel for petitioner submits that he will analyze the affidavits of all the States and prepare a chart.

List on 14th February, 2023.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER